THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA RED-DY): I have listened to the hon. Member with the utmost attention.

Pension (Regulation)

THE VICE-CHAIRMAN (SHRI JAGDISH PRASAD MATHUR): Now, Bill to be introduced; Mr. Viswanatha Menon.

The Pensions (Regulations) BilL^ 1974

SHRI VISWANATHA MENON (Kerala): Sir, I move for leave to introduce a Bill to provide for thet grant and regulation of pension, gratuity, dearness and other allowances and benefits, payable by the Central Government to its employees or their dependents, on retirement, voluntary or otherwise, or on the death of the Government servant and for other matters connected therewith

The question was put and the motion was adopted.

SHRI VISWANATHA MENON: Sir, I introduce the Bill.

THE CONSTITUTION (AMEND-MENT) BILL, 1970 (Insertion of New Article 16A,—contd).

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): Mr Vice-Chairman, I have listened to the speeches of the hon. Members very and lam grateful to carefully them for the interest they have shown in unemployment problem. It not be possible for me to reply to the points raised by all the hon. Members separately. But certainly I will Hear in mind to accommodate them in my reply.

The sole objective of the Bill moved by Shri Shyam Lai Yadav is to provide for the right of employment failing which right to unemployment allowance as part of the

Fundamental Rights and thereby to make it justiciable. This is sought to be done "by inserting new article 16A in the Constitution, which reads as follows: -

Bill, 1974

Every citizen above eighteen years of age shall have the right to employment and in the event of his failure to procure any employment, he shall be entitled to an unem-ployment allowance to be paid by the State at such rate as may be. prescribed by the Government concerned from time to time by public notification.

Therefore the issue involved in the proposed Bill relates to right of employment failing which right of unemployment allowance. In the Statement of Objects~and Reasons, the hon. Member has observed that at present the right to an adequate means of livelihood forms part of the Directive Principles of State Policy, but this provision in article 39(a) has neither served any purpose nor has it achieved the desired objective.

Sir, this contention does not appear to be justified, in view of the various efforts made by the Government in the successive Five Year Plans for creation of more and more employment opportunities. Here, I would not like to burden the hon. Members with all those schemes which have been formulated by the Government in all these Plans till date. If they so like, I can enumerate them. For example, in the First Five Year Plan between 1951-56, eleven point programme was put into action, and schemes were:

- (1) Adequate assistance to small industries:
- (2) Extension facilities for train ing workers;

- (3) Purchase policy of the Government to be oriented towards indigenous production;
- (4) Establishment of adult education centres;
- (5) Extension of National Extension Service;
 - (6) Development of road transport;
 - (7) Slum clearance:
- (8) Encouragement of private construction;
 - (9) Relieving power shortages;
- (10) Stepping up of work and training camps; and
- (11) Establishment of one-teacher school in rural area.

These and other Plan schemes were executed in the First Five Year Plan and they generated 5.5 million jobs of which 4.5 millions were in non-agricultural sector and one million jobs were in the agricultural sector.

In the Second Plan during 1956-61, there were certain special schemes for educated unemployed, namely:

- (1) Intensive development of small-scale industries:
 - (2) Co-operative goods transport; and
- (3) Work and orientation camps. Sc₈ Sir, these and other development schemes created about 8 million jobs of which 6.5 million jobs were in the non-agricultural sector and 1.5 million jobs were in the agricultural sector. During the Third Plan period, namely, during 1961—1966, also some special schemes were executed and they were the Rural **Employment** Programmes. Under this scheme, four lakh persons got work for about a hundred days a year. About 14.5 million jobs were

created during the Third Plan period of which 10.5 million jobs were in the non-agricultural sector and 4 million jobs were in the agricultural sector. So, Sir, during these three successive Plan periods, so many jobs were created. About the Fourth Plan schemes also, Sir, I would like to say something. This Plan lasted from 1969 till 1974 and five special schemes were taken on hand. The first one was the Small Farmers Development Agency and the Marginal Farmers and Agricultural Labourers Development Agency. Under this scheme, Rs. 3,686.98 lakhs were spent for 18.0I lakhs of beneficiaries till February 1974. The second scheme was the Drought-prone Area Development Programme. Under this scheme, a sum of Rs. 8,323.00 lakhs were s.eat from 1970 to 1974 and 1,526 lakh mandays' work was created. The third scheme was the Crash Scheme for Rural Employment. This scheme lasted for about three years, that is, from 1971 to 1974. In 1971-72, under this scheme, a sum of Rs. 3,115,58 lakhs were spent and about 789.6 lakh man-days' work was created. The figures for 1972-73 are: Rs. 5,334.40 lakhs and 1,344.15 lakh man-days' work, and for 1973-74: Rs. 4094.05 lakhs and 1,019 lakh man-days' work was created.

Then, Sir. the fourth scheme was the Pilot Intensive Rural Employment Project. This also was run for about two years so far and under this scheme also Sir, a good amount was spent. In the year 1972-73, a sum of Rs. 118.75 lakhs was spent and 32.12 lakh mandays' work was created. Then, in 1973-74, an amount of Rs. 11.15 lakhs was spent and 2.97 lakh man-days' work was created.

The fifth scheme was the scheme for the educated unemployed. It was started in 1971 and it lasted for about three years. I would like to give some figures pertaining to this scheme also.

DR. K. MATHEW KURIAN (Kerala): These figures do not prove anything at all,

SHRI BALGOVIND VERMA: No. These figures prove that the Government is conscious of its duties and the Government realises that the problem of unemployment has got to be solved and the Government is doing its best to solve this problem. My intention is to prove that the Government is not sitting idle and it is doing something.

DR. K. MATHEW KURIAN: You must give the figures of the persons who are unemployed. That also you must give.

SHRI G. LAKSHMANAN (Tamil-Nadu): Alongwith these figures, you must give the figures relating to the growing unemployment, the number of persons who remain unemployed after the implementation of each of these schemes.

SHRI BALGOVIND VERMA-I am coming to that question. So, Sir, in these three years, jobs for lakhs oi persons were Then, Sir there is the created. other scheme. It is called Special the Employment Programme for the States and the Union Territories. It started in 1972-73 and continued up to 1973-74. Here, too, Sir, nearabout 384 lakh man-days' work was created. Then half-a-million jobs programme was taken up in 1973-74 and provided to 3.34 lakhs of were iobs persons.. Similarly, Sir, in the Fifth Five Plan, which is to last till 1979, the employment promotion programme was taken up in hand and a budget provision of Rs. 40 crores has been earmarked for the purpose for 1974-75 and I am sure good many jobs will be created. So, Sir, in conformity with the objectives embodied in the Constitution, employment has been accorded a high priority in the successive Five Year Plans.

Government Resolution of March 1950 stated that the objective of planning in India was to promote rapid rise in the standard of living of the people by efficient exploitation the of the country, resources increase in production. offering opportunities to all, in the service of the community. Then, in 1954 Parliament adopted Resolution, stating that the objective of economic policy should he socialistic Sir, towards that end pattern of society. the tempo of economic development in general, and industrial development in particular, should be stepped up to the maximum, so that they result in appreciable national income and increase employment. The Third Plan emphasized that economic activity must be so organized as to achieve an ideal way of living for all citizens, specially for those in low-income groups who are lacking opportunities of work. Fourth Plan laid stress on increasing, employment opportunities and adoption of labour intensive techniques to the maximum extent possible.

Thus Sir, continued efforts made since 1951 have no doubt resulted in a substantial volume of new employment opportunities. However, because of the growth in the labour force being faster than the pace of the employment generation and the constraints on resources for investment, the employment generated was not adequate to meet the requirements of growing labour force. As a result, unemployment has continued to grow over the years.

Although precise estimates are not available at present, a committee of experts on unemployment—Dantwala

Committee—was «et up by the Planning Commission in the year J9fiS, which examined the estimates made by the Planning Commission and presented in Plan documents together with connected issues and suggested renorts submitted tn Government in 1970 certain improvements in the collection of employment statistics on unemployment, which would make it possible to make precise assessment of unemployment situation, both Oualitatively and quantitatively, in future. Again, to undertake necessary mens, comprehensive Labour Force survey this regard has already been under way for some time past.

Meanwhilej in December 1970 the Government had appointed another committee on unemployment under the chairmanship of Shri B. Bhagwati, to assess, inter alia the problem of unemployment and under-emnloy-ment, in the background of the recommendations of the Committee. The Committee estimated the magnitude of unemployment to be of the order of 18.7 million. Sir, out of these 18.7 million? 9 millions were unemployed and 9.7 millions were working for less 14 hours a week and, therefore. than were treated as on Par with the thev unemployed. Of these 18.7 millions, 16.1 millions were in the rural areas and 2.6 millions were in the urban areas. Of these 6.1 millions, 7.6 millions females, and of those in the urban areas 1.6 millions were males and 1 million were Sir. this Committed has females. emphasised that these findings can only indicate the dimensions of the nroblem. Here, I would like to tell you that one cannot say with accuracy the extent of unemployment in the country. Some time back., a survey was conducted by the D.G.E.T. which revealed that nearly 50 percent of registrants with Employment Exchanges were really unemployed. It also indicated that 42.3 per cent were those who

were employed somewner«» and wanted employment to better their lot. Seven per cent were those who were getting education somewhere They were not interested in getting employment as such but, would give up their studies if they got suitable employment. Therefore, no estimate can be arrived at regarding unemployment in the country. The Bhagwati Committee too has suggested a number of measures which will lead to a better assessment of employment and unemployment nosition in country.

Sir, pending the submission of the final report the Committee on Un employment had submitted an interim report in February 1972. Keeping in view the urgency and the mounting and problem of unemployment the need to suggest suitable remedial measures to be taken up immediately, the recommendations contained in the interim report were examined by the inter-ministerial working group set up by the Planning Commission and* the suggestions made by the group regarding the allocation to made for various employment schemes 1973-74 during were kept in view formulating the while annual plan of the Central Ministries and the State Government for 1973-74. The final report of the Committee was received in May 1973 and a summary of the recommenda conclusions and main tions made therein was laid on the Table of both the Houses of Parlia ment the same day. Subsequently, on 3.8 1973i the full reDort itself was laid on the Table of both the Houses of Parliament. The recommendations report of the contained in the final Committee were gone into by an interworking ministerial group appointed by the Planning Commission and the recommendation of this group received in April 1971. The Ministry of Labour, Directorate General of Employment and Training have since forwarded the recommendation given in the Committee's report together

[Shri Balgovind Verma]

with the views expressed on each recommendation by the intei-ministerial working group to the concerned Ministries/Departments further processing and for obtaining Government's orders to initiate action thereon. concerned Ministries/ Departments have also Deen reauested to nominate a Senior Officer as the Liaison Officer for co-ordinating work in this connection. Sir, as I stated before, there are no precise lata available tor unemployment. But the lack of precise data relating to the quantum of unemployment nas not prevented the Government from taking suitable remedial action against unemployment. Whiie steps we.e taken to accelerate tne Dace of development during the Fourth Plan so as to ensure the creation of a large number of employment opportunities, it was felt that normal programmes included in the Plan alone would not meet the unemployment problem adequately. The Government there-. fore, initiated a large number of special substantial number of measures to create a additional employment opportunities both in the rural and urban areas of the country. Keeping in view the special needs of the weaker sections of the area where the problem is certain special programmes acute, designed both for increasing the earning capacity as well as creating additional employment opportunities were drawn up and are being implemented since the year 1970-Some of the more important of these 71 programmes as I have told you while dealing with the Five Year Plans, are: the small farmers development agency: marginal farmers and agricultural labourers projects; drought.prone areas programme; commonly as iural works known programme; development of diy farming; area development scheme

for development of infra-structure like roads, regulated markets, etc.; and a scheme for agro-service centre.

Sir, during 1971-72, two schemes were sponsored by the Central Government. They were: the crash scheme for rural employment and the scheme to assist the educated unemployed. For the crash scheme for the rural unemployed, an allocation of Rs. 50 crores was made. The idea was to organize work on an average for 1.000 uersons in rural areas in each district for a period of 12 months. The scheme was continued during the Fourth Plan and it completed its final state in March, 1974. Under this scheme, again out of an outlay of Rs. 342.74 crores a_n expenditure of Rs. 125.45 crores was incurred resulting in the creation cf 3.153 lakhs man days of employment till the end of March, 1974.

Then, Sir, under the programme for the educated unemployed, implemented by various Central Ministries through the States and Union Territories, the schemes relating to expansion and improvement in the quality of primary education, financial assistance to small entrepreneurs for self-employment service. rural engineering surveys agro-service centres, expansion of consumer co-operative stores, investigation of road projects, design of units for rural water supply^ etc. were taken no. On the basis of report, a sum of about Rs. 93 crores was spent and about 71,000 additional jobs were created up to the end of March, 1974. · pleted its final stage in programme com-March, 1974. Then, during 1972-73, another programme, a special employment gramme, involving Rs. 27 crores for States and Union Territories was intro. ducefl on the understanding that the States would mobilize additional resources to an equal extent. This was a significant step. For the first time the State Governments began to be involved in a significant manner in evolving employment programmes that would lead to the creation of productivity as

of growth se!f-employ merit well a_s Under this programme, which completed its final phase in March, 1974, against an outlay of Rs. 50 crores, an expenditure of about 69 crores of rupees was incurred resulting in the creation of about 3.80 lakh jobs and 384 lakh man-days of employment till the end of March, 1974. Sir, a further boost to the efforts towards employment generation has provided during been 1973-74. Recognizing the need to further augment employment generation, particularly for the educated unemployed, it was decided to undertake a new programme called half a million jobs' programme For this programme, allocation of Rs. 100 an crore was made in the Central budget for 1973-74 with the object of finding new job opportunities for a minimum of 5 lakh job-seekers during the year educated through coordinated efforts by the States and the Union Territories. Under this programme, a sum of Rs. 53 crores was released to the States and Union Territories/through Central Ministries against which an expenditure of Rs. 50 crores reported resulting in employment to 3.34 lakh persons up to the end of March, 1974. Then, Sir. the strategy of development as envisaged in the Fifth Plan Document has been designed to meet the three-pronged challenges of poverty, inequality and unemployment. Redistributive growth is a major objective of the Fifth Plan and attain this objective, employment would be an important vehicle. During the Fifih Plan, bulic of employment opportunities both in rural and urban sectors will be created through the implementation of various Central programmes. In addition, an employment promotion programme with a thrust on self-employment has been taken up during the year 1974-75 with a Central budget

So. Sir, all possible steps are thus beingtaken to promote employment opportunities in the country to the

provision of Rs. 40 crores.

maximum extent con sly tent with the availability of the resources with due regard to the need for laying foundation for a sustained long-term growth. As emphasised earlier, one of the objectives of all our plans is to enlarge opportunities for employment and it is through efficient and effective implementation of the plans that we can make a dent on the problem of unemployment. However, in the present context of economic development of the country and considering the present capacity of the economy to char nelise resources for development. th<~ object of full employment will have to be kept as a somewhat long-term goal towards which the economy has to move in the coming years.

SHRI RAJNARAIN (Ulta, Pradesh): अाप यह क्या पढ रह है।

उप-..माध्यक्ष (श्रो जगदीश प्रशाद माथर) : राजनारायण जी. आप उनको बोलने दीजिये।

SHRI BALGOVIND VERMA: Sir. I am giving all these facts and figures because this is a very important topic. It has been raised over and over again in this House and also in the other House. I do not want you to have any doubt in the matter that the Government is not doing everything possible towards solving the problem of unemployment.

Sir, it may be pointed out that even if we were to include in the fundamental rights the right to employment also, it will remain a mere exhortation, for there can be no right without a remedy. More affluent societies seek to give substance to this right by providing for unemployment insurance and unemployment relief as well a? old-age pensions. In view of the present stage of the development of our economy, we shall be raising false hope amongst our citizens if we merely

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enshrine the right without providing the necessary wherewithals for their fulfilment.

A_s regards the suggestion that unemployment allowance should be paid to every citizen who is above 18 years of age, in the event of his failure to procure employment, it will not, perhaps, be a practicable proposition in the present stage of the economy. From the Financial Memorandum it will be seen that it has been admitted that it is not possible, in absence of authoritative figures of unemployment, to work out the exact estimate of the recurring expenditure on account of unemployment allowance to he paid to those citizens who fail to procure any employment for themselves. It has further been stated that the annual recurring expenditure on this account is not likely to exceed Rs. 6:1 crores so far as the Central Government is concerned. Even an approximate estimate of the amount to be incurred by the State Governments on this account is not possible. In other words, even if it is possible to provide for payment of unemployment allowance to registered work-seekers in all States which is very much an understatement of the total unemployment in the country, the financial implications \v>uld nivi into several hundred crores of rupees. In view of the resources position of both the Central and the State Governments, it may not be possible to undertake any additional financial burden this account. on Moreover, the resources at our disposal should be invested in a productive manner to create sustained employment rather than be frittered away i_n giving debts to ihe youth. In fact, the conditions in India, where a large number of people are joining the labour market every year as a result of faster growth of labour force, are different from those in the developed countries where only frictional unemployment exists and the aim is to provide unemployment insurance for the entire working population.

Incidentally, Sir, the Committee on Unemployment has also considered the

of granting question unemployment allowance. They have felt that the grant of such an allowance would call for the mobilisation of substantial resources which would raise very large issues, such determination of the criteria for giving such relief, the quantum and duration of to each person, the necessary relief administrative and organisational arrangement for the satisfactory operation of the scheme, the inflationary pressures that are likely to arise, etc. Further the operation of such a scheme in a country-having preponderance oi household workers and with a little over 70 per cent of the population depending on agriculture which, in turn, is subject to vicissitudes of weather, would present very difficult problems. Besides that it leaves great scope for mal-prac. tices and generating an attitude of inability to make any effort for seeking work.

However, insurance against loss of employment can be considered at a future date as suggested by the Committee on Unemployment. Sir, in the light of the efforts already made and being continued in terms of creating more and more employment opportunities as stated in the foregoing paragraphs and in view of the uncertain financial implications involved in the proposed amendment it is felt that such a' proposition cannot be considered as being practicable at the present stage of economy. In view of the facts stated, Sir, as well as the efforts made by the Government to give effect to thf provisions of article 39 of the Constitution, I request the hon. Member, Shri Yadavji, to withdraw the Bill.

DR. K. MATHEW KURIAN (Kerala): Mr. Vire.Chairman, Sir, after hearing the long speech of Shri Balgovind Verma, the Deputy Minister, I remember the old saying, *i.e.*, bis speech is like the bikini because, like the bikini, lot_s of things are revealed but the most important things are concealed. Sir, the Deputy Minis ter read out the whole list of schemes which the Government had been in-

troducing, like the rural works schemes. Cash programmes, half-a-million jobs schemes and the whole plethora of schemes but he has deliberately concealed the most important thing, namely, despite all these efforts by the Government, unemployment has been continuously rising ever since the First Five Year Plan. If in the beginning of the First Five Year Plan unemployment total'ed 33 lakhs, now it is anywhere near 400 lakhs r'us 30 per cent of the population who are in a state of disguised unemployment. Unemployment problem is continuously getting aggravated despite all the crash programmes, despite all the rural works programmes that have been undertaken so far. I am tempted to say this because Mr. Balgovind Verma has deliberately used the details of the various schemes of the Government only to conceal the main point that the Government has utterly failed to solve the proolem of unemployment. Whatever they have done has been a drop in the ocean and the unemployment problem continues to be aggravated. You may be putting a few crores of rupees here and there in the name of solving unemployment problem but in fact, whatever money you have put in the unemployment schemes has been frittered away by private hungry contractors, by political workers of the ruling party at the local level. They have been misusing the funds rather than creating assets. I would like the hon. Minister, for example, to tell the House, out of the total investments you have made for the crash programme, for the rural works programmes and so, how much percentage of the total outlay has been spent on reproducible assets? Government will not be able to give the figure because like the figures for unemployment. Government refuses to collect figures regarding reproducible assets. How much of the total outlay on employment schemes has been spent on reproducible assets, creating employment of a permanent nature? In fact, a large proportion of the money has beer spent on investments which create only temporary jobs and the man-days that have been added

to the total employment figures are only temporary in nature, even if they are real. Mr. Vice-Chairman. Sir, the hon. Deputy Minister said that the proposal of the Mover of this Bill, namely, in case Government is unable to provide employment, it is duty bound to pay unemployment allowance, cannot be accepted. The main reason put forward by the hon. Deputy Minister is that investment should be used in productive schemes and not for giving doles. That was one of his arguments. He said that because of the resource position, the Government could not utilize their limited resources for unemployment allowance because the implications would be too large large amounts of money will be needed for such a scheme. He also said in his characteristic fashion that if unemployment allowance is given, it will add to the inflationary pressure. I fail to understand his logic because unemployment allowance can add to inflationary pressure only in a situation where such resources have been created by deficit financing, or in a situation where unemployment allowance is given without commensurate development activity. It is true that in a period of inflation, in a period of economic stagnation as we are having today, any disbursement of money from deficit financing will add to inflation. The mover of the motion or anybody else did not demand such an allowance to be distributed. We demand that while the economic crisis should be solved by changing the economic policies of the Government, the Government is duty bound to give un-empolyment allowance in case the Government fails to provide gainful employment to the people, particularly the working people.

The Deputy Minister spent a lot of time hi enumerating the steps that Government have taken. For example, the Bhagwati Committee's interim report was submitted, earlier an inter-Ministerial group was submitted, and the final report was submitted in

[Dr. K. Mathew Kurian.]

Then another inter-Ministerial group was formed by the Planning Commission. deliberated •and submitted a report after a number of years. Interim reports, final reports, inter-Ministerial groups reports and reports galore, but no lotion. Why is that despite the Dant-wala Committee's recommendations, •concrete figures have not been collected regarding unemployment? Because the Government knows that if the practice of making estimate of our unemployment which was there till the end of the Third Plan was continued, people would rise in revolt because this Government is incapable of providing gainful employment. Plan after Plan, year after year, the additional labour force coming to the labour market has been much larger than the additional employment generated by all the crash programmes and special together. Let the Minister programmes taken have the courage to contrtdict me. Is the Minister prepared to assert that the new jobs created every year is equal to or more than the labour force? He would not be additional able to say that. In fact, every year 1951, every year since India got independence, the- additional labour force coming to the market has been much larger than the creation of new jobs in that p;-vticulnr accounting year, and as a r su't there has been a net addition to the unemployed army of people in this country. Therefore, the Government cannot take shelter under the lack of precise data. Whatever the Government has done has been a drop in the ocean, and they have been unable to provide even jobs for the additional labour force, not to speak of wiping off the backlog of unemployment created ever since the First Plan. In the beginning of the First Plan, as I said, according to Government estimates, total unemployment was 33 lakhs. By 1970, it went up to 200 lakhs of totally unemployed people. According to rough estimates, it will be .anywhere around 400 lakhs today. The most disturbing

fact is that during the period of development. so-called development—I have got figures for 1959—65--while the ex-factory value of output increased by 168 per cent, during the period, employment increased only 37 per It is not true that production did not cent. increase. The overall production has increased. During the period 1959-66, the exfactory value of output increased by 168 per but employment increased only by 37 The main reason is that while in some sectors, industrialisation is taking place, in a large number of other sectors, de-industrialisation is taking place. This is the crux of the matter. While Government provides some new jobs through some scheme or the other, in a number of other sectors the industries are stagnating, factories are closing down and new problems of unemployment are created. Small-scale and middle sector industries are industries languishing because of the cut-throat competition from the big business houses.

During the period of garibi hatao, 1969-70 onwards Government has been giving increasing number of licences to the big monopoly houses. In 1971, 35 new licences were given to the top 20 companies. In the third year of garibi hatao Government gave 111 licences to the top 20 business houses. If this is the policy of supporting big monopoly houses on the one hand, naturally on the other side, small-scale sector and medium-scale sector must languish. Private industries are being closed down. Employment, for example, in the coir industry in Kerala coast has gone down from 10,000 in the factory sector some 10 or 15 years ago to 3,000 today. Even in the primary sector, machines have been introduced for, the beating of the retted husk in yarn production and in factories, as a result of which there is large-scale unemployment. the-rural areas of the country, due *t the so-called green revolution *X>"licy tractorisation and mechanisation, largescale jobs have: been denied to

traditional Harijan labour. The figures show that additional employment has not been created. There has been an explosive situation because the traditional farm labour has been replaced by new labour brought from dry areas. Therefore, figures show when employment opportunities having been created, the traditional Harijan labour is being replaced by relatively trained technical labour brought from the dry areas. Computers are used in the L.I.C., in the Kailways and in various agencies where the middle class employees were employed and had some opportunities for promotions. Today there is stagnation and retrenchment due to increasing use of computerisation in the various factories and offices. The Government does not stand in the way because the Government represents certain class interests of the big business and landlords who would like to have ,a larger share of the value of output created in a given year and reduce the share which goes to those who work manually and mentally and those who get wages, salaries and allowances. According to the latest figures given to Parliament the other day, the share of wages and salaries in the total value added has decreased from about 55 per cent to something like 25 per cent today. Every year, the value which goes to the working people, is; being taken away from them and passed on to the hands of the top 5 per cent of the population who have title to property. This is the crux of the matter.

I would like to say that in the process of capitalist industrialisation, it is in the interests of the big capitalists to keep a reserved army of unemployed. Shri Balgovind Verma might give a whole list of the schemes which the Government is implementing but there is a bigger Government which is the Government of big landlords and capitalists who are controlling this political Government and according to that economic Government, of unemployed ii reserved army necessary to depress the wages of the deliberately keep a people. They 2198 RS.—7.

large army of unemployed because that suits them. They can repress the wages, defeat the trade union movement and divide and rule. And, the hon. Minister says that in the Fifth Plan, a high priority has been given for solving unemployment. Where is that high priority in the Fifth Plan, I would like to ask. In the Fifth Plan, there is the statement that income will be transferred from the top 30 per cent of the people to the lower 30 per cent, from the top 3 deciles to the lowest 3 deciles. Such a transfer cannot take place. For instance, are they prepared to take over the entire monopoly houses without compensation? Are they prepared to nationalise the entire foreign private sector, including the drug industry, the plantations, and so on? Are they prepared to take over the entire marketable surplus of the landlords and the rich 4 P.M.

peasants? They are not prepared for such concrete policy changes which are required in order to see that the capitalist path of development is reversed and this huge army of unemployment can be reduced. I must say despite all the long catalogue of schemes narrated by the Minister, the hard fact remains, the real fact remains that unemployment is fearfully increasing, in spite of all professions to the contrary. Therefore, I suggest that if discredited this Government is unable to solve the unemployment problem, they should at least show some small mercy by giving an unemployment allowance to the lakhs and lakhs of people, including the educated unemployed, who are today suffering because of a lack of gainful employment opportunities.

SHRI S. W. DHABE (Maharashtra): Mr. Vice-Chairman, Sir, the Bill under discussion relates to a very important question, namely, guarantee of employment and if there is no guarantee of employment, people should be given some unemployment allowance.

[Shri s. W. Dhabe.]

The Vice-Chairman (Shri V. B. Raju) in the Chair.

The argument was made just now as if there is only one path available to this country, i.e., to follow the communist regime or communist policy followed either by China or another country. The stock argument has been made against the establishment for every type of problem which has arisen iri this country. Those countries which are saying that their unemployment problem is solved by their philosophy are all of not one philosophy. Russia is a socialist country. But China is the only Socialist country which says that when it enters into an agreement with America, it is a useful agreement, but if Russia enters into an agreement with America, it becomes a conspiracy. The day_s of 'isms' are over. Democracy is a way of life and democracy and socialism can go together. It is a big experiment made in this land. Democracy alone guarantees that people have the right to work and also the right to go on strike. Those who talk here about employment look to those countries which have accepted social discipline and they have done away with strike. Not a single instance they can point out where strike has taken place in the communist countries. If they go on strike they will have to go to prison. Those who talk of guarantee of employment should know that it can come only through industrial peace and by the generation of more employment. In the ILO's slogan it is called increasing the economic cake and then distributing it. On the other hand, regarding the industries which we have got, those who talk so much here about employment and welfare of labour in season and out of season, have asked the public sector workers to go on strike even on flimsy grounds or because of trade union rivalry. I feel that only by guaranteeing industrial peace we can solve the unemployment problem. If We strengthen the new industries coming up in the public sector, which every* -> dy is duty bound to make it a

success, many problems relating to unemployment will be solved. unemployment problem is all-pervading and it is a fact that the Bhagawati Committee has said that it is increasing. It is really a source of worry in our country; but how can it be solved? It can be solved if all people and all parties join together for economic development. Economic development should become a subject above party politics and if industrial peace is ensured, there will be increased economic activity. There are some problems. One reason why employment is not given to more people, as rightly the Deputy Labour Minister said in his speech, it is a question of resources and it is a question of finding more money. There is the question of having more infra-structure in the industry. Everybody in this land is interested in generating more employment for the people. Therefore, if we look at the picture, the time has come when the organised sector, of which Dr. Kurian is a very great ex. ponent, should come forward and make sacrifices for the people who are not organised and who are not getting paid. A large number of rural labour today is unorganised, they have no trade union; they have no organised strength; their wages are poor. Many of them have no employment; they have only sometimes seasonal employment for eight or ten monthi. Nobody gets provident fund or gratuity. I have been in the trade union movement for a long time. I aay, the time has come when the organised sector should make sacrifices and see that generation of employment is made possible in the rural sector. In ca« > the scheme is implemented for every man to get a Job, one of the things which I would suggest is to extent the scheme of job guarantee, Of employment, to the rural people also is done in Maharashtra where all the parties including the opposition have combined, and they all have agreed on a levy, a tax, for combating unemployment, and Rs. 25 crores are being raised this year, so, that every able-bodied person in the rural area can he given a job. That scheme is very

important. Not only the organised sector should be ready to make sacrifices, but they were also ready to give tax for the unemployment levy. If this scheme is accepted, it will be necessary for the organised sector to come forward to contribute to this unemployment levy which can be Rs. 2 from the management and Re. 1 from the State Government, and a large unemployment fund can be created, which can be used for the eradication of unemployment.

Constitution (Amdt.)

Coming to the Bhagwati Committee, it is essential that we create more emphasis on a duty-oriented society. Today, more emphasis is laid on the public sector. People do not worry whether their action is going to make the society at large comfortable. We have seen—there have been instances of strikes, where a large number of people were asked to go on strike -- politically-motivated strikebecause of which the loss to the society was very great, and nothing was achieved. A great number of man-days was lost. It is necessary that the trade unions should make it a point to see that there are no man-days lost and that the movement ia canalised in such a way that industrial peace is maintained. If this is accepted in principle, then we may be able to give employment to every person and it is essential that some sort of guidelines are accepted by the society.

On, question which was rightly raised by the previous speaker is about the small-scale industries, and their problem * very important. Today small-scale industries are suffering. On the one hand, we are generating more power and on the other hand we are having power shedding •lao. At Faridabad, the small-scale industries have been closed and the workers have been laid off. It is happening. It is happening in many parts of the country. In my State it is 25 to 40 per cent of electricity cut; in Tamil Nadu and other States it Js atill more. I feel that it is very es-

sential that this load-shedding business is stopped, and the Labour Ministry should share the responsibility for this. This loadshedding business has been the greatest source of unemployment so fai as a large number of small-scale industries and labour-intensive industries are concerned. I wish to take the opportunity to appeal to the Ministry to see that the power supply is made available. They should also see that there is no load-shedding. They should see that at least the small and the rural sectors and the labour-intensive industries are enabled to get a proper supply of electricity

It is really strange that in our country the only guarantee of bread is when the man is in prison; outside, he has no guarantee of bread or no guarantee of employment. In this respect our Constitution lacks a very important provision about the guarantee of employment. I, therefore, congratulate Mr. Yadav for bringing kis amendment. In fact, it should be our duty to see that the people who are ablebodied, who are young, who are educated get employment. If we do not solve this problem we are sitting on the verge of a volcano. Any time anything can happen because according to the old Sanskrit proverb:

वभक्षिता किन्नकरोति पानम् ।

If the unemployment problem is not solved, if the people are not given proper jobs at proper time the situation becomes very much explosive. It is really a tragedy of our planning that with more and more planning we are having more and more unemployment. Therefore there must be specific targets fixed. Some years back it was stated that five lakhs educated people will be given job every year. Till now that targets has not been fulfilled. Therefore, I wholeheartedly support the motion of Mr. Yadav. It will be a guarantee not only for larger employment but will be also a statutory obligation on the Government to have such a scheme for all the unemploy-

[RAJYA SABHA]

[Shri S. W. Dhtbe]

Again, I would like to say that we are on trial. Democracy is a way of life. It does not work merely by legal or judicial decisions. Democracy is a way of life which we have accepted and it is being repeatedly asked whether it is not the duty of the society and the Government to see that the unemployed people and the youth get jobs. It is a very unhappy picture that well qualified engineers also have to run from place to place for getting jobs. In the Universities when a Lecturer's post is advertised there are 300-400 applications for a single post. Therefore, in order to solve the question of unemployment we will have to follow certain definite principles. First, I would suggest that there must be some scheme all over India to guarantee jobs in the rural area. In fact, there is no rural welfare board for these people. The thinking is only for the industrial worker. For the rural worker there is no social security scheme. We all know that is the main factor for economic development.

My next suggestion is that there should be continuous supply of electricity and raw material for the small scale industries which create large employment so that they get expanded and provide more employment.

Lastly, it is the duty of the trade unions to see that people who are not employed also get employment by their own effort. And for that purpose I suggest unemployment levies may be considered by the Government for the people who are in the organised sector. Some money from their salaries should be sacrificed by them so that people who are without jobs, who are starving, whose life is miserable get some jobs and their life is made tolerable by their efforts

उपसभाष्यक (भी वी० बी० राज्) श्री रघुनाथ रेड़डी। 😁

श्रीराजनारायण (उत्तर प्रदेश) निया ग्राप मुझे भूल गए हैं।

THE VICE-CHAIRMAN (SHRI V.B. RAJU): The question is, we have one speaker from each party, and one Member from your party has already spoken.

श्री राजनारायण: यह बात तो भाप भो जानते हैं श्रीर हम जानते हैं।

उव समाध्यक्ष (अ. व. व.० राजू) : मैं कोई नई कंवेंशन कायम नहीं करना चाहता, जो सही है वही कहना चाहता हं। भाप बोलिये।

राजनारायण : श्रं.मन, श्याम लाल यादव जो नेजो प्रस्ताव कांस्टिट्युशन एमेन्डमेन्ट बिल, पेश किया है, मैं इसका पूर्ण समर्थंक हूं। मुझेइस बात क भे खुश है कि श्रीयादव ने यह प्रस्ताव उस समय पेश किया था जब वे हमारे दल में थे।

श्री व्यामलाल यादव: (उत्तर प्रदेश): में भ्राप के दल में नहीं था।

विधेयक श्री राजनाराधण: इस का सारहै कि इस देश में कोई बेकारन रहे ग्रीर ज∶बेकार रहे तो उसको बेकारा का भत्ता मिले । इसका मृल सार यही है। इस सदन में जो मालोग हैं, वे शायद जानते हों भीर शायद भाप भी जानते होंगे कि सन 1970 में 6 मप्रैल को जब यहां पर लाख, डेढ लाख आदमियों प्रदर्शन ग्राया या तो हमारी छ: मांगों में मे एक मांग यह भी थी कि बेकारों को काम दो ग्रीर भगर बेकारों को क(म नहीं दे सकते हो तो उनको बेकार। का भत्ता दो। इसं. काम के लिए ग्राई0 टो0 ग्राई0 ने यह छड़ी मुझे दो है भीर हमारा भो इसंसे टूटा ग्रीर छः महाने तक मस्पताल में रहा। 🚋 🚋

श्रव में बताना चाहता हं कि बेकारी क्या चीज है ? ग्राप कहेंगे कि जल्दा से जल्दी ध्रपना भाषण समाप्त करो, लेकिन मैंने इस पर एक पूरा नोट तैयार किया है भीर हम चाहते हैं कि पूरा नोट ही आपके सामने पा दें ताकि सरकार को पूरी जानकारो हो जाय ग्रीर यह भी मालूम हो जाय कि वेकारी क्या चीज है। मैं मोट-मोटो बातें हा ग्रापको बताना चाहता हं। जब बच्चा मां के पेट से पैदा हो जाता है तो उसको जाने का हक है। जीने के लिए खाने का हक है और खाने के लिए काम पाने का हक है। यह हमारा कृदरता ग्रधिकार है कि हमको काम भिले। 28 सालों की आजादी के बाद भी भारत को सरकार लोगों को काम नहीं वे पाई है।

मंहनाई और बेकारी में बेकारी दुख का ज्यादा बड़ा कारण है। चीजें और सेवाएं मंहगी हैं तो भी जो रोजी रोजगार में हैं कमाई कर रहे हैं, वे उन्हें ले सकते हैं। जैसे तैसे जी सकते हैं। हालांकि चढ़ती हुई की मतें जीवन का रस पी लेती हैं। लेकिन जिनको कोई रोजी नहीं, कमाई नहीं, वे तो जैसे जीने के हो हकदार नहीं और अधिकतर लीग तो किसी रोजो धंधे से ही कमाई करते हैं। पुरानी कमाई पर तो बहुत थोड़े पलते हैं और अगर वे भी नई कमाई न करें तो नयें धन और जीवन की दौड़ में छूटते जाते हैं। इस प्रकार की हमारे देश की स्थित है।

में कुछ दुनिया के जो विद्वान हैं तनकी सम्मति को बहुत ही नजार के रूप में पेश करना नहीं चाहता हूं। लेकिन श्रापने हमारे देश में देखा होगा कि बेकारी का श्रनुमान लगाने के लिए सन् 1968 में योजना श्रायोग ने विशेषज्ञों की समिति नियुक्त की थी । इस समिति ने सिफारिश की है कि श्रम-शक्ति, बेरोजगारी ग्रीर ग्रर्द्ध-बेरोजगारी का जैसा हिसाब पश्चिम के धनी देशों का लगाया जाता है। वैसा हमारे देश में लगाना ठीक नहीं है। मैं समझता हं कि ऐसा ता बिना समिति नियुक्त किये भी किया जा सकता है। इसलिए समिति बैठाने की क्या ग्राव-श्यकता थी। यह समिति बैठाई क्यों गर्ड। में समझता हूं कि बेकारी दूर करने के लिए श्री बाल गोविन्द वर्मा श्रपनी बृद्धि से सुझाव दे सकते हैं। इन समितियों ग्रीर ग्रायागों के चक्कर में हमारे देश में बेकारों की संख्या बढती चली जा रही है। सवाल यह है कि अगर बेराजगारी की पश्चिमी परिभाषाएं ठीक नहीं बैठती हैं तो कौन-सी परिभाषाएं विधियां श्रवनाई जाय। समिति की सिफारिश है कि इस बारे में जनगणना, राष्ट्रीय नम्ना संबेक्षण तथा बेरोजगार दफ्तरों के जरिए झांकड़ों के इकट्ठा करने तथा पेश करने में सधार होना चाहिए । इन सिफारिशों का पालन करने के लिए राष्ट्रीय नम्ना सर्वेक्षण ने श्रम बल का एक व्यापक सर्वेक्षण शुरू किया है।

'' और सभी इस सर्वेक्षण के परिणामों की प्रतीक्षा की जा रही है। सभी कुछ स्राया नहीं कि सर्वेक्षण की रिपोंट क्या है; प्रतीक्षा कर रही है सरकार। यह तो सैमु- स्रल बेकेट के "गोडो के इंतजार" जैसा नाटक है। योजना स्रायोग भगवती समिति बहाल करती है, और वह बताये कि कितने बेरोजगार है? समिति जनगणना; राष्ट्रीय नमूना सर्वेक्षण और बेरोजगारी दफ्तर में यह काम खिसकाती है—क्यों? नमूना सर्वेक्षण हो रहा है। सभी उसके नतीओं का इंतजार है। लेकिन इतना तो सभी से कहा जा सकता है कि राष्ट्रीय नमूना सर्वेक्षण का एक परिणाम यह होने बाला

[श्री राजनारायण]

है कि इस बारे में बेरोजगारी दस्तरों को ग्रपने भांकड़ों में सुधार करना जरूरी है। ग्रांकड़ों में जालबट्टा कराना, बेकारों की तादाद कम दिखाना यह तमाम बातें समिति का, भायोग का, काम रह गया है।

श्रीमन, इसमें जाहिर है सरकार या तो जान इझ कर बेरोजगारी के ग्रांकड़ों की पसलियत छिपाती है या इतनी अज्ञानी है कि सचमच जानती भी नहीं । जो भी हो, कोई ठोस हिसाब-किताब भारतवर्ष में नहीं है कि कितने लोग बेकार हैं। हमारा अपना अनमान है कि देश में किसी न किसी किस्म की या किस्म किस्म की बेकारी है -लगभग 15 करोड लोग बेकार हैं। 1971 में ग्राबादें। लगभग 54 क ोड थी, 1974 में 57-58 करोड़ थी, ग्रौर ग्रव 60 करोड़ के करीब हो गई । भौसत परिवार 4 ग्रादमियों का है तो एक ब्रादमी हम बेकार मान रहे हैं। इस प्रकार 60 करोड़ की आबादी है तो 15 करोड़ बेकार हैं, इसमें पढ़े और अपढ़ सब गामिल हैं और अब एक औसत परिवार में एक प्राणी किसी न किसी किस्म का वेकार है-पुरा वेकार हो, मौसमी वेकार हो, ढांचागत बेकार ो, एक काम से, छुड़ी और दूसरे को पकड़ने के बीच का हो पर्ध वेकार हो, छिपा बेकार हो-किसी न किसी प्रकार का बेकार है। किसी परिवार में एक से ज्यादा, किसी में कम, लेकिन भौसत परिवार में एक ग्रवश्य बेकार है, 4 भादिमयों पर । यह हमारा भाग्रह है । भव 15 करोड बकारों की संख्या गहत भीषण है। ग्रगर उन वेकारों का देश बनाया जाय यादव जी, नो शायद यह देश संसार में छठ नम्बर का देश होगा । बंगलादेश से बड़ा यह देश बेकार देश होगा, जहां न किसी को कोई वृत्ति होगी, न जीविका होगी, न सम्मान होगा-एसा श्रंध तमसावत्त, सूर्य-हीन, बीर्य हीन देश ग्रपने देश में दबा पड़ा है। यह स्थिति सहसा नहीं बनी है। देखा

जाय, खास तौर से, कि हमारे देश में जो सरकार की योजना है वह क्या है, इसने काम देने के लिये कीन सी चीजें ग्रमी तक की हैं ? उसमें हम पश्चिमी सभ्यता और अर्थ-व्यवस्था से कैसे तुलना करेंगे ? खेती में मीटे तौर पर 100 में से 50 से भी कम लोग लगे हैं। 1960 के दहाई में 100 में से 21 लोग थे फ़ांस में, खेती में, जमैंनी में 100 में से 14 खेती में थे, इंगलैंड में 100 में केवल 4 थे, और संयक्त राज्य अमरीका में 100 में 9 थे, शेष वाकी उद्योग घंवों ग्रीर ग्रन्य सेवाओं में थे, जब कि भारत में 100 में से 70 लोग खेती में हैं । ग्रब जरा हम को बालगोविन्द जी बतायें कि 100 में से 70 जहां खेती में रहेंग वहां न खेत हो, न काम हो, वहां सब बेकार पड़े हये हैं। दो शता-व्दियों की साम्राज्यशाही ने पश्चिम के सीमित विश्व में ग्रेप दो तिहाई विश्व की खती , उद्योग सेवा श्रीर जीवन को चसकर रोजगार और जीवन का यह ढांचा खडा किया।

ग्रपने देश में ग्रठारवीं शताब्दी में लगभग 50 प्रतिशत लोग खेती में लगे हये थे और अब वह संख्या 50 प्रतिशत से बद्दकर 70 प्रतिशत हो गई है । अंग्रेजी सभ्यता ग्रीर ग्रंगेजी राज्य ने चर्चा, कर्चा ग्रीर ग्रन्य धंधों का नाश कर दिया और उनके नाश पर मनचेस्टर और लीवरपुल में मिलें खड़ी की गई और भारत सरकार ने क्या किया ? इसलिये मैं यहां पर एक सैद्धान्तिक बात बतला देना चाहता हैं। हमारे जो श्री भूपेश गप्त हैं वे यह कहते हैं कि कार्ल मार्क्स ने कहा है कि कंपिटलिज्म के बाद सोशलिज्म ग्रायेगा। the strongest link of capitalism कपिटलिज्म के बाद पंजीवाद का जो सबसे मजबत कड़ी होगी वह टटेगी और उसके बाद समाजवादी कान्ति श्रायेगी । मगर 1889 में एजिल्स ने संशोधन किया क्योंकि उन्होंने कार्ल मार्क्स का समर्थन करना था इसलिये उम्होंने कह दिया

Capitalism is not the last stage, but imperialism is the last stage.

मैं मधिकल में पत्र गया हां। जो दर्शनगास्त्र ग्रीर अर्थ-शास्त्र के विद्वान है, विद्यार्थी हैं, मैं उनसे यह पूछना चाहता हूं कि अगर इंगजैंड जैसे देश को भारत जैसा उपनिवेशवाद न मिला होता तो इंगलैंड में उपनिवेशवाद विकसित न हुआ होता । कैपिटलिजम और इम्मीरीलिजम, ये दो जडवां बच्चे हैं और ये दोनों साथ-साथ चलते हैं। मगर हमारे भूपेश गुष्त के दिमाग में तो यह बात ग्राती नहीं है। वे तो यहो कहते हैं कि पहिले कैपिटलिज्म दुटेगा और इसके बाद मिल ग्रायेगी । कम्युनिस्ट दर्शन का भी यह कहना है कि समाजवाद माने के पहिले पंजीवाद का माना जहरी है क्योंकि जब पंजीवाद श्रोगा तब मजदूर होंगे। इसके बाद पुंजीवाद खत्म श्लोगा और पिशर समाजशाद ग्रायेगा ग्रीर इस तरह से साम्राज्य-वाद का नाश होगा । इसी तरह की बातें भारत सरकार को किताबों में भी लिखी हुई 🖁 । उनमें तो लिखा हुमा है कि ब्रिटिश साम्राज्यवाद तो भारत के लिये प्रक बरदान **रा । ग्रगर बि**टिश साझाज्य न होता तो इतना बड़ा राष्ट्र ही न वनता। ऐसे ऐसे बेवक्फ, ऐसे ऐसे पागल हमारी सरकार में हैं जिन्होंने इस प्रकार की बातें किताबों में लिशवाई है। इस तरह की बातों को पहकर हमारे देश के विद्यार्थी क्या करेंगे भीर हमारे देश के विद्यार्थी क्या समझेंगे ? (Interruption)

एक माननीय सदस्यः यत् बात आपके समज में नत्रीं आयेगी ।

बी राजनारायण । इसलिये में कहता हूं कि लैम्पन ने कहा था कि यहां के मजदूरों का जोषण किया गया और इंगलैंड के मजदूरों को तनस्वाह दी गई । यहो वजह है कि इंगलैंड के जो मजदूर हैं वह चरित्रहीन हो गया और वहां के मजदूरों में ऋक्ति नहीं हुई । यही बात लैनिन ने भी कही थी । भाज कस के मजदूर भारत के मजदूरों का बोजण कर रहें हैं । श्री यादव जी को इस बात का पता होगा कि देहातों में औ मजदूर हैं... (Interruption) श्रीमान् में उत्तर प्रदेश की बात कहना चाहता हूं। वहां पर 10 जिलों में बस्ती से लेकर गोरखपुर तक गांव में लोगों की जो ग्रामदनी है वह 116 बपया से लेकर 200 रूपया सालाना से भी कम है। यह उत्तर प्रदेश की हालत है जहां पर 42 करोड़ लोग रहते हैं जिनकी ग्रामदनी 10 ग्रामा रोज से भी कम है। क्या यह कोई देश हुआ ? इस देश में केकारी हटाने का क्या रास्ता है, कोई माई का लाल हमें यह बात तो बतलाये।

भी श्यामलाल पाडव: प्राप ही रास्ता बतलाइये ।

श्री रबी राय (उड़ीसा) : पहिले उन्हें विश्लेषण करने वीजिये । बाद मैं के रास्ता भी बतलायेंगे ।

श्री राजनारामण । अगर यादव जी हमसे बोलने के लिये नहीं कहते तो हम नहीं बोलते । क्योंकि हम तो अपने गवाही के काम कें जो 18 तारीख से 20 तारीख तक होने वाली है, उसी में ही फांसे हुये हैं और आपके कहने से यहां आये हैं। तो श्रीमन, मैं यह कह रहा था कि पश्चिमी सक्यता की वजह से, उसके अनुसरण करने की वजह से हमारा जीवन-स्तर, हमारी आर्थिक, सामाजिक और रोजगार की जो प्रगति यी वह पीछे एक नई।

करीब करीब जितना एशिया, अश्रीका, लैंटिन अमरीका पीछे धकेला गया, बोरोप, अमरीका, आस्ट्रेलिया आमे बढा । जितना उन्होंने हमको धकेला उतना ही वे आबे बढ़ा गये। गोरे धनी मुल्कों में पूणे रोजगार के स्तर को बनाये रखने के लिये केण विश्व में कम रोजगार की स्थिति बनते-बनते अब तो पूणे वेरोजगारी की स्थिति आ गई है। इसलिये हमको इसके लिये कुछ करना पड़ेगा । गोरे उत्तरी औद्योगिक धनी देशों में पिछले 20-25 वर्षों से बेरोजणा री एक मर्यादा के अन्दर है। पश्चिमी योरोप

[श्री राजनारायण]

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तो 1950 की दहाई के मध्य से बेरोजगारी 4 प्रतिशत से कम है। पश्चिमी जर्मनी तो बाहर से ग्राने वाले योरोपीय मजदूरों का स्त्रागत करता है क्योंकि वहां काम ज्यादर है। एक परिभाषा होनी चाहिये कि पूर्ण रोजगार क्या है। पूर्ण रोजगार तब माना आयेगा जब काम ज्यादा होगा, भादमी कम होंगे। कम्युनिस्ट देशों में पूर्वे रोजवार का दावा नागरिक स्वतंत्रताश्रों को छीन कर लिया जाता है। लिखने, बोलने, राजनीतिक संगठन की स्वतंत्रता वहां सोमित हैं। राजसत्ता को शांतिपूर्ण बंग से बदलने की पूट बिल्कुल नहीं है। इसलिये वहां रोजगार स्वतंत्र समाज में नहीं, बंधे समाज में हैं। पश्चिमी देशों में उतनी बेरोजगारी है जो एक संबे को छोड़ने ग्रीर दूसरे को पकड़ने के बीच होती है। संयुक्त राज्य ग्रमरीका में 1957 को बाद से 5 प्रतिशत से कम बेरोजगारी नहीं लेकिन पश्चिमी देशों की सरकारों ने बेकारी के दिनों में बेकारी के भते की व्यवस्था कर रखी है। 1958 में पंडित जवाहर लाल नेहड़ ने कल्याणकारी राज्य की बात कही तो मैंने उनसे पूछा कि कल्परण-कारी राज्य का मतलब क्या है ? कल्याणकारी राज्य का मतन्त्र है जहां बेकारी को भता हो, बुड़हों को पेंशन हो, बहां ब्राहिओं की पेंशन हो, जहां मुफ्त दवाहो, जहां मुक्त शिक्षा हो ।

श्रीमन, प्रगर बेकारों को रोजगार हेने के लिये श्री बालगोविन्द वर्मा देना चाहते हैं—जालगोविन्द वर्मा से हमें कुछ उम्मीद है, मगर जो कम्युनिस्ट मंत्री कान में लगाये बैठे हैं उन से नहीं हैं—ग्रपने देश में 15 करोड़ एकड़ जमीन फालतू पड़ी है, 15 करोड़ एकड़ जमीन को तोड़ने के लिये हिन्दुस्तान के बेकार 10 लाख लौगों की पल्टन बना दी आये। हमारे

देश में खेती इस समय कुल 33 करोड़ एकड़ जमीन पर हो रही है। केवल 8 करोड़ एकड़ जमीन पर पानी है, 25 करोड़ एकड़ जमीन बेपानी है। उसके लिये, मैं वर्मा जी से कहना चाहता हूं, सिंचाई सेना तैयार की जाये। इसमें भी हट्टे-कट्टे लोगों की, वाबु लोगों की नहीं, जो मेहनत कर सकों उनकी भरती हो । हमारे देश में 40 करोड़ निरक्षर हैं। मैं चहता हुं कि एक साक्षरता दल बनाया जाये जो 40 करोड़ निरक्षर हैं उनको शिक्षा देने के लिये । गांव बांट दिये आयें और जो पड़े लिखे बच्चे बेकार घूमते हैं इन्नर उधर उनको कह दिया जाये कि इतने दिनों में इतने गांबों को शिक्षित कर वी। इसी प्रायमिकता खोटे छोटे बुटीर उद्योगों को की जाये, करघेकों दी जाये, चरख को दी जाये। कि कपड़े की बड़ी बड़ी मिलें तो यह माल तैयार करती हैं वह केवल विदेशों में एक्सपोर्ट हो, उससे विदेशी मुद्रा कमाई जाये और अपने देश के कपड़े की भावश्यकता की पृति चरखें से हो, करघे से हो, हैंड-लम से हो, पावर लूम से हो या भम्बर चरखे से हो। यह व्यवस्था की जाये। धगर यह हो जाये तो जहां तक वैकारों का समाल है वह हल हो जायेगा और जो हमारे कुम्हार हैं, लुहार हैं, बढ़ाई या तेली हैं वह धाज सब समाप्त हो गये हैं । उनके रोजगार को प्रोत्साहन दिया जाये भ्रौर उनको प्रोत्साहन देकर देहात के बेकारों को काम में लगाया जाये । मैं, श्रीमन, चुनार से भाता हूं जहाँ पर मिद्री के छोटे छोटे बर्तन बनते हैं। वह कला भाज नष्ट हो रही है। भापने नाम सुना होगा, नानागढ़, झाल्हा की लड़ाई में मिट्टी के बर्तैन बनाने का वहां पुराना नुह उद्योग था । वह सब नष्ट हो गया । वह श्रंग्रेजी साम्प्राज्यवाद श्रीर इसी साम्य-वाद इन दोनों ने मिल कर हमारे उस उज्जोग को नष्टकर दिया। इस लिये में विनम्नता से सरकार से निवेदन करना चाहता है कि सरकार मेरे द्वारा दिये गये मुझावों को काम में

लाये और देश को वेकारी, गरीबी और महंगाई को दूर करे। खाली हल्ला करने का जमाना अब नहीं है। नमस्ते।

एक सवाल में श्रीर पूछना चाहता हूं।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr.

श्री राजनारायणं : एक सवाल मैं श्रीर पूछता चाहता हूं। 80 करोड़ रुपया लोन टु गर्वतमेंट सर्वेटस फार वहि क्ल्स । यह अशोचेटु दि फिक्ष प्लान नाम की किताब है....

THE VICE-CHAIRMAN: 280 crores or 280 lakhs.

श्री राजानरायण: 280 करो है। क्योंकि मा ति कम्पनी है। वह जो कार बनायेगी वह सरकारी ग्रफसर खरीदेंगे और इसलिये वह 280 करोड़ का कर्जा लें ग्रोर वह कार खरीदें। क्या इससे बेकारी दूर होगी ?

श्री इयामलाल यादव : वह तो कट गया।

श्री राजनारायण : कुछ नहीं कटा । इसका वह जवाब दें । मारूति कम्पनी (व्यवधान) लवह तो तेरे सिर पर चढ़ कर तेरा गर्व दूर करेगी ।

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): Mr. Vice-Chairman, Sir, Shri Shyam Lai Yadav, the mover of this Bill, has propounded the idea of creating an enforceable right for employment or in th* alternative to have unemployment benefits or allowance, whatever the name may be. He has proposed to include this in Chapter 3 of the Constitution of India. He obviously means that this must be an enforceable right and *not* a directive principle of the Constitution. In other words, the consequence of this would be that in case a person is unemployed or is not in any job, he will have the right to go 2198 RS.—8.

to the High CoUrt or the Supreme Court and invoke Article 226 or Aiticle 32 for a direction to the Government or to the authorities concerned. In the absence of that, the Government is bound to provide the necessary employment relief in such cases. This is, in essence, the purpose of this amendment that has been sought to be moved by Shri Yadav. While I commend the intention and the behind this Constitutional Amendment Bill, I have to dissent painfully and dutifully froni this in view of the fact that having taken into account the economic realities of the present situation, however desirable it may be, it is not easy to achieve this object. Therefore, to enshrine in the Constitution of India, specially as an enforceable right, a right which cannot be enforced by any court of law-through the direction may be there, the direction cannot be implemented in the present economic situation of the countrywill not b* proper and wise. It will not be proper and wise to include such fundamental rights which, in effect, cannot be enforced having regard to the present historic and economic situation of the country. This aspect I would like the hon. Member to keep in mind before he considers further moving in the matter.

DR. K. MATHEW KURIAN: It is a confession of failure.

SHRI K. V. RAGHUNATHA RED-DY: Many points have been made in this House by several hon. Members. .

SHRI G. LAKSHMANAN (Tamil Nadu): He says that it cannot be Implemented in the present situation. After 1976, it will be implemented.

SHRI K. V. RAGHUNATHA RED-DY: For the time being, it cannot be implemented. My hon. friend from Tamil Nadu need not be in such a hurry because I am fully acquainted with the facts and the situation in Tamil Nadu *also*. Therefore, .1 do not think he should unnecessarily raise

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[Shri K. V. Raghuratha Reddy]

any question of controversy here because I also know the place. I hope he would observe sufficient restraint on himself. As far as many points that have been raised in this House by various hon. Members are concerned my distinguished colleague, Shri Balgovind Verma, in a very brilliant exposition of the subject had answered most of the points. Though my intervention may not be necessary at all for the purpose of answering these questions, for the benefit of the House and my hon. friends, I thought I should intervene in this matter.

Dr. Mathew Kurian, with his distinct understanding of economic theory and practice-with less of practice and more of theory-had come forward with a number of suggestions which we are fully aware, and we need not at this stage of our life learn the economic theories however eminent Dr. Kurian might be.

DR. K. MATHEW KURIAN: How about your practice? How long will it take and how many Plans do you require to make the entire population unemployed? Please give the facts if not the theory.

SHRI K. V. RAGHUNATHA REDDY; I think in his next doctorol dissertation, Dr. Mathew Kurian may attempt on this subject for the benefit of this House and for the benefit of the people of India. And we on our part would concentrate on finding out ways and means of finding fuller and full employment, and Dr. Kurian may find out ways and means of how to ynemploy even employed persons.

DR. K. MATHEW KURIAN: You have already done it in practice.

SHRI K. V. RAGHUNATHA REDDY: But I dont want to enter into this controversy,

The problem of unemployment ,i£ I may say with great respect, Sir, is not merely a problem that confronts our country but it is also a global problem

having regard to the present economic crisis. Even in a country like America to which many people look forward in terms of affluence and in terms of satisfying their own aspirations, the unemployment has gone up now by nearly 8.2 per cent of the population. And even in England, the unemployment problem is a growing phenomenon. Even in West Germany, it is also like that. Except in socialist countries where unemployment problem has completely vanished, in the entire capitalist system, the unemployment problem is growing along with prices. It looks as if the entire capitalist system in the world is in a state of crisis. Therefore, no useful purpose would be served by going in for analogies because the analogies prove worse than the facts which are being stated here.

Therefore, Sir, as far as our situation ig concerned, as my friend, Mr. Balgovind Verma has stated, every step is being taken by the Government for the purpose of meeting this enormous problem of unemployment, having regard to the magnitude of the population of this country and the- growing population of this country. And then, Sir, as far as the population of the world is concerned, it is said that in the next 30 years. there will be a doubling of the world's population another world on the top of this with equal numbers, demands and hopes. There was a conference of the Itading world economists in Mexico recently under the auspices of the UNCTAD, which is an agency of the UNO. Economists who belonged to various schools of thought with differing approaches to the world problems have met and discussed various things, including the problem of economic crisis unemployment. It has also been pointed out by some of the hon. Members, though not clearly. They had also made a reference to this thing. They said: To this day, at least, three quarters of the world's income, investment, services, almost all the world's research, are in the hands of one quarter bf its people. This is the

totality of the global situation that is existing in this world and it wouW be unfair for any hon. Member to say that the Government, in this context of the world economic situation, is not taking sufficient steps for the purpose of economic development and for providing opportunities for employment Government have been attacked and it has been said by Shri Rajnarain that the Congressmen feel that British imperialism did better for the country. I do not know, Sir, whether you have come acrosa a book called "insult to Dictionary". This book seems to have become outdated and Shri Rajnarain seems to be bringing out a new edition of this book. I do not want to interfere and let him have this benefit of doing this job.

Constitution (Amdt.)

Sir, according to the provisional data available, the percentage increase employment in the public sector has been much more than that in the private sector. Notwithstanding the claims that were made by the private sector and its exponents in this House, it must be realised that it is the public sector that has made a tremendous advance in terms of providing necessary employment potential and also employment opportunities. A comparison of employment figures in resoect of organised sector for March 1072. March 1973 and March 1974 shows that while during 1972-73 the rate of employment in the public sector went up by 5.9 per cent, the increase in the private sector was only 1.1 per cent. Again, during 1973-74, while the public sector employment went up by 4.3 per cent, there was tragically a decrease in employment in the private sector by 1.1 per cent. Thus it will be seen that the public sector had shown a commendable increase both in terms of numbers as well as employment opportunities.

So, Sir, while the Government is making every effort to provide necessary opportunities for the purpose of providing employment and increasing employment opportunities for both the

educated as well as those in the rural areas and however desirable it may be, it would be impossible to achieve such an objective as Shri Shyam Lai Yadav has put in his Motion Dy way of a statue Sir, it ultimately depends upon the social and economic cesses through which the country has to go which will finally lead us to the goal of full employment, and, it depends, not to a small extent, on the rate of economic growth and the total population. So, Sir, while this House certainly would appreciate the motive, the objective and the intention of the Mover of this Bill to move it for acceptance by this House, we would all pray that in not too distant a future this House would have the opportunity to accept such a Bill which would ei>~ shrine in the Constitution an articl* providing for the right to work and the right to peaceful living and the right of having proper economic means for living. I hope that it will not be in the distant future it can be visualised in the near future itself and let us all await with anxiety, expectation and inspiration for such a day to come

So, Sir, may I in all humility request the hon. Member to consider the desirability of withdrawal of this Bill, instead of putting it to vote, so that the sentiments may remain as have been expressed.

Thank you, Sir.

DR. K. MATHEW KURIAN: Does it mean only sentiments and no solution to the problem of unemployment?

श्री श्याम लाल यादव: मान्यवर, मैं माननोय सदस्यों का बहुत श्राभारी हूं जिन्होंने इस विधेयक पर अपने विचार रखे हैं और मंत्रो जो का भी बहुत आभारी हूं कि उन्होंने अपने विचार इस विधेयक पर प्रकट किये हैं औरजो शाणाएं व्यवता को हैं, मैं समझता हूं कि वे बहुत शोझ ही फलवतो होंगी।

[श्रो श्यामनाल यादव]

इसके पहले कि मैं ग्रंपनी बात समाप्त करूं, तीन चार बातें निवेदन करना चाहता हं। मैं एक बात जरूर कहना चाहता हूं कि जितने भी कमीशन इस संबंध में नियुक्त किये गये, चाहे वह लेबर कमीशन हो, चाहे भगवती कमेटी हो या बैकवर्ड क्लासेज कमीणन हो, उन सबने अपनी रिपोर्टों में बेकारी की समस्या पर बहत विस्तार से विवार किया है। इनमें सहीं न कहीं इस बात पर जरूर वि तर किया गया कि जो बेकार हैं उन्हें किसी प्रकारका बेकारी का भत्ता दिया जा सकता है या नहीं दिया जा सकता है । यह सही है कि वर्तमान समय में हमारे देश की जो ग्राधिक स्थिति है उसमें तत्काल ऐसा करना शायद संभव नहो, लेकिन ग्रगर हम लोगों को सामाजिक मुरक्षा देना चाहते हैं तो हमें इस संबंध में कुछ करना होगा । हमारे देश में शुरू में जब संयुक्त हिन्दू परिवार हुग्रा करते थे तो उन परिवारों में काम धंघें की किसी प्रकार की सुरक्षा हो जाया करती थी और परिवार के जो सदस्य बेकार होते थे, वे किसी प्रकार से 🦈 श्रपनी जीविकोपार्जन कर निया करते थे ग्रीर भरण-पोषण भी कर लेते थे। लेकिन श्राज सम्मिलित परिवारों की प्रणाली समाप्त हो चुकी है। लिहाजा ग्रब इस प्रकार कां कोई व्यवस्था नहीं रह गई है। ग्राज बेकारी के संबंध में ितने भी ग्रांकडे माननीय सदस्यों न यहां पर पेश किये हैं मैं ग्रीर आंकड़े देकर उनमें वृद्धि नहीं करना चाहता है। लेकिन यह बात भी सही है कि बेकारों के सम्बन्ध में हमारे पास कोई सहीं श्रांकडे नहीं है। इस संबंध में दांतवाला कमेटी ने कछ सिद्धान्त निरुपित किये थे ग्रीर में चाहता हं कि उन सिद्धान्ता के ऊपर नेशनल सेम्पन सर्वे का कार्यवाहो करनी चाहिये मैं सरकार से यह भो अन् रोंध करना चाहता हूं कि जो झता से ऐसे मापदंड बनाने चाहिये जिससे बेकारी के संबन्ध में सहा-सहा आंकड़े देश के पास उपलब्ध हों ताकि कोई भी आदमी अनरगल

ग्रीरमनमाने ढंग से श्रांकड़े प्रस्तुत न कर सके।

दूसरी वात मैं यह निवेदन करना चाहता हुं कि यह सही है कि बेकारी का भत्ता सरकार नहीं दे सकती है, लेकिन इस दिशा में कुछ किया जाना श्रावश्यक है जिससे कि बहुत से बेकारों को काम मिल सके । श्रमी इस बात की आर श्री धावें जी ने भो संकेत किया है कि जो लोग नीकरियां में हैं उनको अधिक से अधिक स्विधायें देने की म्रावश्यकता नहीं है । इसके लिये मावश्यक होगा कि जिस प्रकार से कुछ दिन पूर्व जर्मनी में एक प्रयोग किया गया है उसी प्रकार से यहां पर किया जाय। काम के घंटों में कमी करके ग्रधिक लोगों को प्रात्साहन दिया जा सकता है। इसी प्रकार से जिन वाले वेतन पाने कर्मचारियों को ग्रोवर टाइम भत्ता दिया जाता है। उसका बन्द करके बंकार लोगों को काम पर लगाया जाय । तीसरी बात मैं यह कहना चाहता हूं कि लोगों को टेक्सों में भी रिमिशन दिया जा सकता है। यरोपियन देशों में इस प्रकार का पर क्षण किया जा चका है। अगर कोई उद्योग ज्यादा से ज्यादा लोगों को रोजगार देता है तो उसके लिये उस उद्योग को टैक्सों में कुछ रिमीशन दी जा सकती है। इससे उद्योग घंघों, फैक्टियों ग्रौर पब्लिक तथा प्राइवेट सैक्टर में लगे हये उद्योगपितयों को इस बात के लिये प्रोत्साहन मिलेगा कि वे ज्यादा से ज्यादा लोगों को अपने यहां 3 रोजगार दें और इससे बहत से लोगों को रोजगार मिलेगा।

इसके अलावा एक थ्यांरी सबस्टिट्यूट इम्लोयमेंट की भी है ? आजकल गांवो, नगरों और कस्वों में नहरें बनाई जाती है, सड़कें बनाई जाती हैं और इसा प्रकार से निर्माण के दूसरे काम भो किये जाते हैं इस सफ्वन्ध में माननोय मंत्रा थो वर्मा जो ने बहुत से आंकड़े दिये हैं। वे आंकड़ें सही है, लेकिन इस बात का ध्यान रखना चाहिये कि जिस काम के लिये रुपया दिया जाय वह स्थाया स्वरूप का काम हो, बरसात में वह न जाय और वह काम इस प्रकार का हो जिससे उत्पादन में वृद्धि होता हो।

श्रगर उत्पादन में वृद्धि नहीं होती तब भी उस धन का दुरुपयोग हो जाता है, उसका सदुपयोग नहीं होता इसिलये ग्रगर सब्स्टी-ट्यूट इम्प्लायमेंट की व्यवस्था व्यापक पैमाने पर बराबर की जाय, जो धन सरकार बजट में उपलब्ध कर रही है उसके द्वारा स्थानीय निकाय हैं, जिला परिषद् हैं ग्रीर राज्य सरकारें हैं, उनके माध्यम से कुछ न कुछ काम लोगों को मिल सकता है।

एक चीज और महत्वपूर्ण है जिसकी तरफ ष्ठा० क्रियन ने ध्यान दिलाया, मैं भी ध्यान दिलाना चाहता हूं, कि मशीनीकरण को श्रभी हमें श्रधिक प्रोत्साहन नहीं देना चाहिये कम्प्यटराइजेशन नहीं करना चाहिये क्योंकि हमारे देश में आदमी ज्यादा सस्ता है, मशीनें बहुत महंगी हैं, बाहर से मंगाने पर ग्रौर भी मंहनी पहली है। तो जिन उद्यांगों में हाथ से काम हो सकता है, आदमी के जिस्ये काम हो सकता है, सरकार को एसे उद्योग में किसी भी सुरत में मशीन नहीं लगानी चाहिये, जीसे कि मैं दो उदाहरण देना चाहता हूं कि दिल्ली में मकान बनाने के लिये इंटों का जां निर्माण हाता था, जिसमें छोटे छोटे मजदूर और कारीगर काम करते हैं, उसके लिये मशीन बैठा दी गई। क्या जरूरत था मकान बनाने में जहां लाखों लाग मकान बनाने के काम में लग सकते हैं, उसके लिये प्री-फैबरिकेटेट हाउसेज शुरू कर दिये हैं। उसकी क्या ग्रावश्वकता है। मुगलसराय में रेलवे में जो मार्शिलग हम्रा करती थी वहां पर मशीन लगा दी गई, जहां 50 ग्रादमी काम करते थे वहां एक आदमी काम करने लगा। ता इन चीजों को बन्द करना चाहिये और कम्प्यूटराइजेशन नहीं होना चाहिये। दफ्तरों में, एल० ग्राई० सी० ग्रीर दूसरे दफ्तरों में तमाम मशीनें लगा दी गई, लोग बेकार हो गये, उस काम को बन्द किया जा सके तो जो धन उपलब्ध है उसी में ये सारे काम हो सकते हैं।

अन्त में मान्यवर, मैं पुनः सदन क, बहुत आभारी हूं और मंत्री जी को और खासतौर से रघुनाथ रेड्डी जी को धन्यवाद देता हूं, उनके जैसे विचारवान और समझदार व्यक्ति ने इस बात का आश्वासन दिया कि वह दिन आयेगा जब यह सदन इस तरह के प्रस्ताव को स्वीकार करेगा। मैं उनका बहुत आभारी हूं। इन्हीं शब्दों के साथ, और मंत्री जी ने जो भावनायें प्रगट कीं और आश्वास न दिया उसको ध्यान में रखते हुये अपने प्रस्ताव को वापस करता हूं।

The Bill was, by leave, wihdravjn,

THE CONSTITUTION (AMEND MENT) BILL, 1971 (TO AMEND ARTICLES 124 AND 217)

SHRI BUUPESH GUPTA (West Bengal): Sir, 1 beg to move:

"That the Bill further to amend the Constitution of India, be taken into consideration."

Sir, this Bill provides for the appointment of the judges of the Supreme Cour not by the President on the advice of the Government but on the basis of advice of a panel approved by Parliament, and in the case of High Court judges the panel should be approved by the Legislative Assembly of the State concerned. This is the fir.;t part of the Bill.

The second part of the Bill provides that in the case of a judge of the Supreme Court, it will be open to the